



2026:AHC:24997

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1610 of 2026

Mohd Shoaib Khan

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Kailash Prakash Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. The petitioner belongs to a minority community i.e. Muslim. He is a Computer Operator (Grade-B). He has preferred this writ petition for a direction upon the second respondent for giving permission to him to sport beard. The relief sought for by the petitioner reads as under:

"a) Issue, a writ order or direction, in the nature of Mandamus, directing the Respondent No. 2, to give permission to the petitioner to have beard on his face for longer duration or permanently in pursuance of Circular No.CIR.D. O.No. DG-11-255-85 dated 10/10/1985 & 5/8/1987.

b) issue, any other writ order or, in favour of the petitioner, as this Hon'ble Court may deems fit and proper in the present facts and circumstances of the case, so as to secure the ends of justice or else, the petitioner shall suffer irreparably.

Award the cost of Petition to the Petitioner."

2. Learned counsel for the petitioner has drawn my attention to a circular dated 10th October, 1985 & 5th August, 1987 wherein it is provided that after seeking permission a Muslim employee can sport beard.

3. For the redressal of his grievance the petitioner has made a representation dated 5th January, 2026, which is said to be received in the office. A copy of the said representation is on the record as annexure-3 to the writ petition.

4. Heard learned counsel for the petitioner and learned Standing Counsel.

5. Without entering into merits of the case, I am of the view that the ends of justice require that the grievance of the petitioner be considered at the first instance by the appropriate authority.

6. Accordingly, the writ petition is disposed of by issuing a direction upon the respondent no. 2 to consider the grievance of the petitioner and pass the appropriate order on his representation in accordance with law within two months from the date of communication of this order.

7. No order as to costs.

(Vikas Budhwar,J.)

February 4, 2026

Rajesh